

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 23  
CP (IB) No. 55/Chd/CHD/2021**

**Under Section 9 of the Insolvency  
and Bankruptcy Code, 2016**

**In the matter of:-**

Satish Kumar

...Petitioner-Operational Creditor

Vs.

Rana Polycot Ltd.

....Respondent-Corporate Debtor

**Present through Video Conferencing:**

Ms. Pridhi Singla, Advocate, proxy counsel for Mr. Nahush Jain, Advocate for the petitioner-operational creditor.

Mr. A.P.S. Madaan, Advocate with Mr. Aalok Jagga, Advocate for the respondent-corporate debtor.

It is stated by learned counsel for the petitioner that the rejoinder could not be filed. Let the same be filed within one week with copy in advance to the counsel opposite. Last opportunity is granted. In the meantime, parties are directed to file short written submissions at least one week before the next date of hearing after exchanging the copies with each other. List on 14.02.2023.

SD/-  
(Subrata Kumar Dash)  
Member (Technical)

SD/-  
(Harnam Singh Thakur)  
Member (Judicial)

December 01 , 2022

DS